



ITEM NO.70

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) Nos. 11644-11645/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 562/2023 and CRMB No. 269/2023 passed by the High Court of Delhi at New Delhi)

BENOY BABU

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.187037/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.187036/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Harish Salve, Sr. Adv.  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Anupam Lal Das, Sr. Adv.  
Mr. Diljeet Titus, Adv.  
Mr. Ninad Laud, Adv.  
Mr. Raj Kamal, AOR  
Mr. Hari Pillai, Adv.  
Mr. Karan Khanuja, Adv.  
Mr. Kartavya Batra, Adv.

For Respondent(s)

Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Sairica Raju, Adv.  
Mr. Zoheb Hossain, Adv.  
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in the week commencing 30.10.2023.

Notice will be served by all modes, including *dasti*.

Counter affidavit/reply will be filed within a period of two

weeks from the date of service. Rejoinder affidavit, if any, will be filed within two weeks after service of counter affidavit/reply.

We are informed that the petitioner - Benoy Babu is on interim bail on medical grounds relating to his wife and daughters. The petitioner will surrender on or before 25.09.2023.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR